HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Jammu)
* * * * *

Subject: Suspension of Practice as an Advocate.

N O T I F I C A T I O N

No: 2804 - of 2026/RG/LP **Dated: 13.11.2026**

It is hereby notified that the below mentioned applicant has voluntarily suspended his practice as an Advocate, therefore, the same is suspended from the date shown against his name as below:-

S.No	Name of Advocate S/Shri	Date of Suspension	Enrollment No. & Date
1.	Sh. Shafeeq Ahmed Malik, S/O Sh. Qadir Ahmed Malik R/O 203/6 Channi Himmat, Jammu	07.11.2026	JK-1165/11 Dt.14.03.2011 **(Absolute) Dt.16.02.2012**

By Order.

Mujtaba 13/11/26

(Syed Mujtaba Hussain)
Registrar Administration (L.P.)
High Court Main Wing, Srinagar

No: 53673-82 RG/LP Dated: 13.11.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court for information of the concerned.
7. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Notifications file for record.
9. Mr. Shafeeq Ahmed, S/O Sh. Qadir Ahmed Malik R/O 203/6 Channi Himmat, Jammu for information.

Mujtaba 13/11/26

Registrar Administration (L.P.)